

**THE CONTINGENCY FUND OF INDIA (AMENDMENT)  
ACT, 1999**

No. 29 OF 1999

[16th November, 1999.]

**An Act further to amend the Contingency Fund of India Act, 1950.**

BE it enacted by Parliament in the Fiftieth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Contingency Fund of India (Amendment) Act, 1999.

(2) It shall be deemed to have come into force on the 28th day of July, 1999.

Amendment of section 2 of Act 49 of 1950.

2. In section 2 of the Contingency Fund of India Act, 1950 (hereinafter referred to as the principal Act), for the provisos, the following proviso shall be substituted, namely:—

‘Provided that during the period beginning on the 28th day of July, 1999 and ending on the 31st day of March, 2000, this section shall have effect subject to the modification that for the words “fifty crores of rupees”, the words “five hundred and fifty crores of rupees” shall be substituted.’

Repeal and saving.

3. (1) The Contingency Fund of India (Amendment) Ordinance, 1999, is hereby repealed.

Ord.  
9 of 1999.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.